THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2807/2019
Un-numbered Company Appeal (AT) (Insolvency) No.___/2019
(F.No.28.08.2019/NCLAT/UR/1103

In the matter of:

Sreeram E Techno School Private Limited .... Appellant

Versus

Beans and More Hospitality Private Limited .... Respondent

Appearance: Mr. Ashish Khatter, Advocate for the Appellant.

09.09.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 28.08.2019 and the Office after scrutiny of the Memo of Appeal on 29.08.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 06.09.2019. It is stated in the Interlocutory Application (IA) that though the Appellant re-filed the appeal on 05.09.2019, but due to inadvertence, all the defects could not be cured. Hence, there is delay of one day in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 11.09.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar